

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

19

ORDER SHEET

APPLICATION NO. 220 OF 200-90

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

| Notes of the Registry | Orders of the Tribunal |
|---|---|
| <p><u>Date of Order</u> 1-2-2001</p> <p>Received J. K. Mathur 1/2/2001</p> <p>Recd. copy J. K. Mathur for V.K. Mathur</p> | <p>Mr. J. K. Mathur, Counsel for respondent. Mr. Vinit Mathur, Counsel for respondents.</p> <p>In this case, the only relief of the applicant is that the Respondents may be directed to consider its representation. The learned counsel for respondents contended that the said representation was considered by the department and appropriate order has been passed.</p> <p>In view of the fact that the representation filed by the applicant, has already been considered, nothing survives in this application. Accordingly, the OA is dismissed as having become inoperative.</p> <p><i>Chmrs</i> (A. P. NAGRATH) Adv. Member</p> <p><i>MR</i> (B. S. RAKOTE) Vice Chairman</p> |